



THE TAMIL NADU LEGISLATIVE ASSEMBLY

FOURTH ASSEMBLY

SIXTH SESSION

(14th August to 28th August 1969 and from 11th September to 13th September 1969)

RESUME

(c)
GOVERNMENT OF TAMIL NADU
1969

SEPTEMBER 1969

**Legislative Assembly Department
Fort St. George, Madras - 600 009**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FOURTH ASSEMBLY - SIXTH SESSION**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 14TH AUGUST TO 28TH AUGUST 1969 AND FROM 11TH
SEPTEMBER TO 13TH SEPTEMBER 1969.**

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I. PROROGATION

The Fifth Session of the Tamil Nadu Legislative Assembly was prorogued with effect from 13th June 1969.

The Sixth Session of the Fourth Tamil Nadu Legislative Assembly commenced on the 14th August 1969. The Assembly met from 14th August to 28th August and again from 11th September to 13th September 1969.

II. SITINGS OF THE ASSEMBLY

The Legislative Assembly met for 15 days during the period (from 14th August to 28th August and from 11th September to 13th September 1969) and in terms of hours, it sat for 60 hours and 35 minutes.

III. CONDOLENCE RESOLUTIONS

(i) On 14th August 1969, the Hon. Thiru M. Karunanidhi, Chief Minister moved the following Condolence Resolution and the same were adopted unanimously.

(i) Condolence resolution on the demise of the late President Dr. Zakir Husain,- "This House expresses its profound grief at the sad demise of Dr. Zakir Hussain, the President of India, on the 3rd May 1969. He was held in high estimation by his vast erudition, profound scholarship and intense patriotism. He lived respected and died regretted. The best tribute we can pay to his memory will be to rededicate ourselves to the noble ideals of patriotism, national unity, secularism and the service of humanity for which the great Dr. Zakir Husain lived and died.

This House conveys its deep sympathy and sincere condolence to his noble spouse and other members of the bereaved family."

(2) Condolence resolution on the demise of the Thiru A. Govindaswamy, Minister for Agriculture. "This House expresses its profound grief at the sad and premature demise of Thiru A. Govindaswamy, Minister for Agriculture on the 18th May 1969. His innate simplicity without the least trace of ostentation and manifest sincerity of purpose in all his endeavours endeared him to the people of Tamil Nadu and earned for him the encomium and respect from all sections. He was known for his natural modesty, his sense of courtesy, consideration and kindness. As Minister for Agriculture his enthusiasm and energy contributed in no small measure to the silent agricultural revolution of this State. In his death, the State has lost a doughty champion of the cause of backward community, an able administrator, a dedicated public man and a soft spoken gentleman, a soft spoken gentleman, a repository of love and humility. This House conveys its deep sympathy and condolence to Thirumathi Govindaswamy and other members of his family."

The members stood in silence for two minutes as a mark of respect and by way of paying homage to the departed souls. As a mark of respect to the memory of the deceased, the House adjourned for that day.

(ii) On 20th August 1969, the Hon. Thiru V.R. Nedunchezhiyan, Leader of the House moved the following condolence resolution and the same was adopted unanimously.

பெருந்துறைத் தொகுதியிலிருந்து அண்மையில் இப்பேரவைக்கு தேர்ந்தெடுக்கப்பட்ட திரு. எஸ். சண்மகசுந்தரம் அவர்கள் இன்று காலை 10-00 மணியளவில் திடீரென்று இயற்கை எய்தியமைக்கு இப்பேரவை தனது ஆழ்ந்த அனுதாபத்தையும் இரங்கலையும் அன்னாரின் குடும்பத்தினருக்கு தெரிவித்துக் கொள்கிறது.

As a mark of respect to the memory of the deceased, the members stood in silence for a minute and the House adjourned for that day.

IV. OBITUARY REFERENCES

(i) On 16th August 1969, the Hon. Speaker announced to the House the demise of the following persons on the dates noted against each.

Thiru V. Govindaswamy Naidu, former M.L.A.,	7th April 1969
Thiru. N. R. Thiagarajan, former M.L.A., and sitting M.L.C.,			27th April 1969
Thiru D. Subramaniam, former M.L.A.,	3rd June 1969
Thiru M. Mayandi Nadar, former M.L.A.,	20th June 1969
Dr. R. Nagan Goud, former M.L.A. and Minister	19th July 1969
Thiru M. Bapineedu, former M.L.A.,	24th July 1969

The Members stood in silence for a minute as a mark of respect to the deceased.

(ii) On 27th August 1969, the Hon. Speaker referred to the sudden demise of Thiru S.S. Vasan, M.P. on 26th August 1969. The members stood in silence as a mark of respect to the deceased.

V. PANEL OF CHAIRMEN

On 18th August 1969, the Hon. Speaker announced the following Panel of Chairmen for the Sixth Session of the Fourth Legislative Assembly.

Thiru N. Dharmalingam.
Thiru Gingee V. Munuswamy.
Thiru B. Mahadevan.
Thiru K. Cheemaichamy.
Thiru C. Govindarajan.
Thiru A.L. Subramaniam.

VI. QUESTION

During the period 302 Starred Questions and 4 Short Notice Questions were answered on the floor of the House. Answers to forty-four Unstarred Questions were Laid on the Table of the House.

VII. ADJOURNMENT MOTIONS

During the period under review 15 notices of motions for the adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
1.	18th August 1969.	Thiru V.K. Kothandaraman.	To discuss about the scarcity of drinking water in many parts of Tamil Nadu and the consequent hardship experienced by the people and cattle.
2.	Do.	Thiru C. Govindarajan	To discuss the scarcity of drinking water in the City of Madras and the sufferings of the people, students and Hospital patients.
3.	19th August 1969.	Thiru N.S.V. Chithan	To discuss about the acute famine condition prevailing in and around Madurai.
4.	Do.	Thiru K. Cheemaichamy and Thiru A.K. Subbiah.	To discuss about the proposed agitation by Thiru M.P. Sivagnanam to demand more powers for States.
5.	21st August 1969.	Thiru N.S.V. Chithan	To discuss about the inconvenience and hardship experienced by the general public due to lightening strike by the State Transport Workers on 20th and 21st August 1969.
6.	22nd August 1969.	Thiru Gomathisankara Dikshidar.	To discuss the devastating fire outbreak in Madras City resulting in loss of property and casualties to many on 19th August 1969.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
7.	Do.	Thiru T. Martin.	To discuss the alleged failure of the Law and Order situation in Elayerampannai Village and surrounding villages in Sathur taluk resulting in panic and unrest among the villagers.
8.	Do.	Thirui T. Martin.	To discuss the alleged police harassment of the coastal fishermen in Kanyakumari District resulting in the evacuation of the villages by the fishermen families and the alleged failure of Law and Order to ensure the safety of these families.
9.	26th August 1969	Thiru R. Karuppiah	To discuss the hardship experienced by the farmers growing sugarcane around Tiruchirappalli District due to stoppage of sugarcane crushing from 11th August 1969 in the sugar factory in that district.
10.	11th September 1969	Thiru N.S.V. Chithan	To discuss the alleged failure of the Government to deal with in time, the menace of the caterpillar pest affecting production of groundnut and gingilly crop of and causing great concern to the agriculturists in Madurai District.
11.	12th September 1969.	Thiru T. Martin	To discuss the non-attendance in colleges of students in Tamil Nadu, specially university students in certain places in the southera districts like Ramanathapuram, Sivagangai, Tiruppattur, Virudhunagar, Karaikudi, etc.
12.	12th September 1969.	Thiru S. Alagarwamy	To discuss the grave situation facing the jobless handloom weavers of Koilpatti village for the past two months and the necessity to alleviate their sufferings.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member.</i> (3)	<i>Subject matter.</i> (4)
13.	Do.	Thiru C. Govindarajan	To discuss the lock-out declared in the Government of India establishment, the "Surgical Instruments" factory at Nandambakkam near Madras and the closure of schools attached thereto which has caused a great stir among the workers and the pupils in that area.
14.	Do.	Dr. H. V. Hande	To discuss the situation arising in the Tamil Nadu as a result of the decision of the Mysore Government to go ahead with the Hemavathi and other projects on Cauvery river which will result in the suffering of the Ayacutdars in Tiruchirappalli and Thanjavur districts and the likelihood of short fall in the agricultural production of our State.
15.	Do.	Thiru K. Cheemaichamay and Thiru N.S.V. Chithan.	To discuss the repercussion likely to be caused to irrigation in Tamil Nadu due to the decision taken by the Government of Mysore to enlarge and implement the Cauvery river water irrigation scheme by building more dams across the river.

VIII. STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES.

During the period 15 statements were made by the Hon. Ministers on their attention being called by the members under Rule 41 of the Assembly Rules to matters of urgent public importance, as detailed below:-

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	20th August 1969.	Thiru K. Cheemaichamy and Thiru N.S.V. Chithan.	Hon. Thiru M. Karunanidhi, Chief Minister.	The need for affording necessary protection to the farmers who are scared as a result of the opposition to the utilisation of tractors by the landlords of East Thanjavur.
2.	Do.	Dr. H.V. Hande.	Hon. Thiru.V.R.Nedunchziyan, Minister for Education and Health	The strike by the students of the Chengleput Medical College from 28th July 1969 in regard to the inadequacy of training facilities given to them.
3.	22nd August 1969.	Thiru V.K. Kothandaraman.	Hon. Thiru P.U. Shanmugam, Minister for Food and Commercial Taxes.	The consequences of lifting the ban on transportation of rice during the prevailing famine conditions.
4.	25th August 1969.	Thiru M. Bupathy.	Hon. Thiru S. Madhavan, Minister for Industries.	The alleged failure of the Government to fulfil its assurance to reopen at least 5 of the 27 cotton mills under closure resulting in the unemployment of about 15,000 workers.
*5.	26th August 1969.	Thiru T. Martin.	Hon. Thiru M. Karunanidhi, Chief Minister.	Prevalence of fear and unrest among villagers in and around Elayerampannai village in Sathur, Ramnathapuram District.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
*6.	26th August 1969.	Dr. H.V. Hande	Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Health.	The deteriorating water supply position in Madurai resulting in the widespread prevalence of jaundice and untold hardship to the residents of the city.
*7.	26th August 1969.	Thiru C. Govindarajan.	Hon. Thiru K. Vezhavendan, Minister for Labour.	The stir and unrest caused among the cotton mill wokers and their families due to the proposed pay-cut for the Cauvery Cotton Mill (Pudukkottai) workers, recommended by the labour commissioner.
*8.	27th August 1969.	Thiru M. Bupathy.	Hon. Tmt. Satyavanimuthu, Minister for Agriculture and Harijan Welfare.	The indefinite demonstration staged by the students of Coimbatore Agricultural Colleges in support of their demand to amend suitably the rules regulating the jobs for Agricultural Graduates.
*9.	11th September 1969.	Thiru K. Sahadeva Gander.	Hon. Tmt. Satyavanimuthu, Minister for Agriculture and Harijan Welfare.	The necessity for sanctioning a scheme and allocating funds for the conversion of lands in the Sathanur Reservoir Project Area in North Arcot District into arable lands.
*10.	12th September 1969.	Thiru S.Alagarswamy.	Hon. Thiru K. Vezhavendan, Minister for Labour.	The necessity of granting exemption of sales tax to the Match Box Manufacturers Labour Welfare Co-operative Society in Koilpatti and Sathur areas.

<i>Serial Number</i>	<i>Date on which statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
*11.	12th September 1969.	Dr. H.V. Hande	Hon. Thiru K.A. Mathialagan, Minister for Finance.	The outbreak of a major fire accident in Giriappa Road and Sathyamurthi Nagar in Teynampet (Madras City) on the morning of 19th August 1969 causing destruction to life and property and the need to institute immediate relief measures and to rehabilitate the affected persons.
*12.	12th September 1969.	Thiru A.K. Subbiah.	Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Health.	The mysterious death of children in and around Thanjavur district and the need to remove the fear caused among the people of that area.
*13.	13th September 1969.	Thiru V.K. Kothandaraman.	Hon. Thiru S. Madhavan, Minister for Industries.	The prisoners in the Vellore Central Jail suffering from jaundice and other infectious diseases and the need to take immediate steps in this regard.
*14.	13th September 1969.	Dr. H.V. Hande	Hon. Thiru P.U. Shanmugam, Minister for Food and Commercial Taxes.	The recent cut in rice ration from 1,200 grams per week to 800 grams in the city of Madurai and the need to restore the cut in view of the fact that Madurai is the second biggest city in the State of Tamil Nadu.
*15.	13th September 1969.	Thiru Gomathisankara Dikshidar.	Hon. Thiru S. Madhavan, Minister for Industries.	The plight of the advocates of the Tamil Nadu High Court for want of chambers in view of their eviction from the High Court buildings.

* A motion under Rule 244 of the Assembly Rules for suspension of Rule 41(3) of the Assembly Rules was moved by the Hon. Leader of the House.

**DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF
ADMINISTRATION (RULE 57)**

On 13th September 1969, Thiru P.G. Karuthiruman, Thiru K.R. Nallasivam, Thiru A.R. Marimuthu, Thiru A. Balasubramanyan, Thiru A.K. Subbiah, Dr. H.V. Hande, and Haji M.M. Peer Mohammed raised a discussion in regard to the action of the Mysore Government in proceeding with the construction of new dams across 'Cauvery' without consulting the Government of Tamil Nadu and without obtaining the clearance from the Government of India. Hon. Chief. Minister replied to the debate.

STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES

During the period four statements were made by the Hon. Ministers under Rule 82 of the Assembly Rules, details of which are given below:-

<i>Serial Number.</i>	<i>Date on which statement was made.</i>	<i>Minister who made the statement.</i>	<i>Subject matters.</i>
(1)	(2)	(3)	(4)
1.	21st August 1969.	Hon. Thiru M. Karunanidhi, Chief Minister.	The measures taken by the Government to improve water- supply position in the city of Madras.
2.	27th August 1969.	Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Health.	Water-supply position in Madras City-Coimbatore and Madurai towns.
3.	28th August 1969.	Hon. Thiru K.A. Mathialagan, Minister for Finance.	Allocation of funds by the Finance Commision.
4.	11th September 1969.	Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Health.	The grievances of the Engineering College students.

FINAICIAL BUSINESS

(i) The Demands for Grants for Excess Expenditure for the year 1965-66 was presented to the Assembly by Hon. Thiru K.A. Mathialagan, Minister for Finance, on the 20th August 1969 and the grants were made on 23rd August 1969.

The Appropriation Bill relating to the Demands for Grants for Excess Expenditure for the year 1965-66 was introduced in the Assembly on 23rd August 1969 and was considered and passed on the 25th August 1969.

(ii) The First Supplementary Statement of Expenditure for the year 1969-70 was presented to the Legislative Assembly by the Hon. Thiru K.A. Mathialagan, Minister for Finance, on 20th August 1969 and it was discussed and voted on the 23rd August 1969.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1969-70, was introduced in the Assembly on 23rd August 1969 and was considered and passed on the 25th August 1969.

LEGISLATIVE BUSINESS

(i) During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial Number.</i>	<i>Name of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing of.</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Co-operative Land Mortgage Banks (Amendment) Bill, 1969 (L.A. Bill No.12 of 1969).	16th August 1969.	28th August 1969.
2.	The Tamil Nadu Relief Undertakings (Special Provisions) Bill, 1969 (L.A. Bill No.13 of 1969).	18th August 1969.	26th August 1969.
3.	The Tamil Nadu Contingency Fund (Amendment) Bill, 1969 (L.A. Bill No.14 of 1969).	20th August 1969.	26th August 1969.
4.	The Tamil Nadu Repatriates (Bar of Proceedings) Bill, 1969 (L.A. Bill No.15 of 1969).	20th August 1969.	27th August 1969.
5.	The Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Bill, 1969 (L.A. Bill No.16 of 1969).	20th August 1969.	27th August 1969.
6.	The Tamil Nadu Panchayats (Second Amendment) Bill, 1969 (L.A. Bill No.17 of 1969).	20th August 1969.	27th August 1969.
7.	The Tamil Nadu Electricity (Taxation on Consumption) Amendment Bill, 1969 (L.A. Bill No.18 of 1969).	20th August 1969.	26th August 1969.

<i>Serial Number.</i>	<i>Name of the Bill.</i>	<i>Date of introduction.</i>	<i>Date of consideration and passing of.</i>
(1)	(2)	(3)	(4)
8.	The Tamil Nadu Inam Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1969 (L.A. Bill No.19 of 1969).	21st August 1969.	27th August 1969.
9.	The Tamil Nadu Agricultural Labourer Fair Wages Bill, 1969 (L.A. Bill No.20 of 1969).	21st August 1969.	13th September 1969.
10.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1969 (L.A. Bill No.21 of 1969).	21st August 1969.	27th August 1969.
11.	The Tamil Nadu Electricity Supply Undertakings (Acquisition) Amendment Bill, 1969 (L.A. Bill No.22 of 1969).	22nd August 1969.	27th August 1969.
12.	The Tamil Nadu Appropriation (No.5) Bill, 1969 (L.A. Bill No.23 of 1969).	23rd August 1969.	25th August 1969.
13.	The Tamil Nadu Appropriation (No.6) Bill, 1969 (L.A. Bill No.24 of 1969).	23rd August 1969.	25th August 1969.
14.	The Tamil Nadu Practitioners of Homoeopathy Bill, 1969 (L.A. Bill No.11 of 1969).	27th August 1969 (Referred to the Joint Select Committee).
15.	The Gudalur Janmam Estates (Abolition and Conversion into Ryotwari, Bill, 1969 (L.A. Bill No.4 of 1969).	11th September 1969.
16.	The Code of Civil Procedure (Tamil Nadu Amendment) Bill 1969.	13th September 1969.

(ii) The Tamil Nadu Practitioners of Homoeopathy Bill, 1969, (L.A. Bill No.11 of 1969) introduced in the Assembly on 31st March 1969, was referred to the Joint Select Committee on 27th August 1969. The names of members of the Joint Select Committee are listed in Appendix I.

GOVERNMENT RESOLUTION

(1) On the 27th August 1969, Hon. Thiru M. Karunanidhi, Chief Minister moved the following resolution and the same was passed:-

"That this House ratifies the amendments to the Constitution of India falling within the purview of the proviso to Article 368 thereof, proposed to be made by the Constitution (Twenty-second Amendment) Bill, 1969 as passed by the two Houses of Parliament."

(2) On the same day, Hon. Thiru M. Karunanidhi, Chief Minister moved the resolution in regard to disclosure of assets to the Houses of the Legislature by the Members including the Ministers and Presiding Officers and the same was passed unanimously (Vide Appendix II).

(3) On the same day, Hon. Thiru Si. PA. Aditanar, Minister for Co-operation and Transport moved the following resolution and the same was put and carried.

"This Assembly recommends to the State Government that they may under sub-section (2) of section 6 of the Madras Co-operative Land Mortgage Banks Act, 1934, increase the maximum amount of the guarantee given by them in respect of the debentures issued by the Madras Co-operative Central Land Mortgage Bank Limited upto a total value of Rs.75 crores (Rupees seventy five crores only) exclusive of such debentures as the Bank may from time redeem, such debentures being issued for periods not exceeding in any case, 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures."

NON-OFFICIAL RESOLUTIONS

(i) On 21st August 1969, the discussion on the resolutions in regard to introduction of automation in Government Workshops, Industrial Estates, etc. already moved by Thiru C. Govindarajan and Thiru V.K. Kothandaraman on 29th August 1968 was resumed. The resolution was by leave of the House, withdrawn.

(ii) On 21st August 1969, Thiru P.G. Karuthiruman moved the following resolution:-

"This House views with great concern the consequences to the Cement Manufacturing Units in Tamil Nadu including the Government Unit at Alankulam under construction such as curtailment of production, large scale unemployment in the primary and secondary industries leading to labour unrest and big loss of revenue to the State Government from the termination of control over price and distribution and abrogation of freight pooling for cement with effect from 1st January 1970 notified by the Government of India, and requests the Government of Tamil Nadu to impress upon the Government of India to retain their present arrangement for country-wide freight pooling for cement so that the cement surpluses of Tamil Nadu could continue to be utilised beneficially to relieve shortages in other parts of the country for as long as may be necessary."

The resolution was by leave of the House, withdrawn.

(iii) On 21st August 1969, Thiru M.P. Sivagnanam moved the following resolution:-

"This House recommends to the Government to urge upon the Union Government to amend the Constitution so as to prevent the accumulation of more and more powers at the Centre and to decentralise powers to achieve State autonomy".

The discussion was not concluded.

GOVERNMENT MOTIONS

1. Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Health moved the following motion on 21st August 1969:-

"That Rule 23 of the Madras Legislative Assembly Rules be suspended and the House transact some formal Government business before taking up non-official business."

The motion was put and carried.

2. Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health moved the following motion on 21st August 1969:-

"That with reference to Rule 183 of the Madras Legislative Assembly Rules, this Assembly to proceed, on a date to be fixed by the Hon. the Speaker, to elect two more members to be members of the Committee of Privileges for the financial year 1969-70."

The resolution was put and carried.

The Hon. Speaker announced to the House on 26th August 1969 that the following two members have been duly elected to the Committee of Privileges:-

1. Thiru M. Surendran.
2. Thiru N. Krishnan.

3. Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health moved the following motion on 21st August 1969:-

That with reference to Rule 221(1) of the Madras Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. the Speaker to elect two more members to be members of the House Committee for the financial year 1969-70".

The motion was put and carried.

The Hon. Speaker announced to the House on 26th August 1969 that the following members have been duly elected to the House Committee:-

1. Thiru S. Alagarwamy.
2. Thiru.T. Thangappan

4. Hon. Thiru K. A. Mathialagan, Minister for Finance, moved the following motion on 22nd August 1969:-

"That the Draft Outline of the Fourth Five-years Plan of Tamil Nadu be taken into consideration."

The discussion on the above motion took place for three days on 22nd, 25th and 26th August 1969. On 25th August 1969, Hon. Thiru K. A. Mathialagan, Minister for Finance, moved the following amendment to the motion:-

Add at the end the following:-

'and while on such consideration, this House gives its general approval and acceptance of the Draft Outline of the State's Fourth Five-year Plan placed before it.

This House resolves that the State Government should convey to the Government of India the strong feeling of the people of Tamil Nadu in the following matters:-

(i) In regard to the quantum of Central assistance this House views with regret the decision of the Planning Commission and the Government of India to reduce the assistance for the State's Plan from Rs.250 crores as earlier promised to Rs.202 crores and requests that the amount should be increased so as to make possible the fulfilment of a Plan of Rs.624 crores;

(ii) this House feels that it is unfortunate that the Government of India are not proposing to start any new project in the Central sector in this State during the Fourth Five-year Plan period; and in particular this House urges that the Government of India should proceed expeditiously with the implementation of the following Central sector projects, the economic viability and technical feasibility of which have been well established:-

- (1) Salem Steel plant.
- (2) Sethusamudram project.
- (3) Second mine cut at Neyveli.
- (4) Expansion by 200 mW of the installed capacity of the Kalpakkam atomic energy plant; and

(iii) the State Government should move the Government of India to accord early approval for the setting up of a fertilizer project at Tuticorin and for a petrochemical complex at Manali; and

(iv) this House further urges the Government of India to entrust with the 'State Government the managements of all public sector undertakings like Neyveli Lignite Corporation, etc., in order to ensure greater profitability and efficiency.'

On 26th August 1969, the Government amendment deleting last paragraph viz.,

(iv) and the motion as amended was put and carried unanimously.

5. On 27th August 1969, Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health, moved the following motion and the same was put and carried:-

"That item 'iii', viz., Government Motion and item (1) under IV. Government Bills', the Tamil Nadu Agricultural Labourer Fair Wages Bill, 1969 (L.A. Bill No.20 of 1969)-be taken up for consideration after item (9), i.e., The Tamil Nadu Practitioners of Homoeopathy Bill, 1969 (L.A. Bill No.11 of 1969) and 'IV. Government Bills'."

6. On the same day, Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That item No.III, viz., 'Government Motion' and item Nos. (1), (8) and (10) under item IV. Government Bills' be taken up the next day."

The motion was put and carried.

7. On 27th August 1969, Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Health, moved the following motion and the same was put and carried:-

"That the proposal of the State Government under sub-session (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount which the Tamil Nadu Electricity Board may at any time have on loan under sub-session (1) of the said section as seventy crores of rupees, be approved".

8. On the same day, Hon. Thiru K. A. Mathialagan, Minister for Finance, moved the following motion:-

"That the following draft amendment to the rules published with Revenue Department Notification, dated the 21st December 1949, at pages 397-398 of the rules supplement to Part I of the Fort St. George Gazette, dated the 27th December 1949, as subsequently amended, which it is proposed to make in exercise of the powers conferred by sub-section (1) of section 40 of the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948 (Madras Act XXVI of 1948) be approved".

DRAFT AMENDMENT

In the said rules, to sub-rule (1) of rule 6, the following proviso shall be added namely:-

"Provided that where the head of the institution is a minor and the interests of the institution are affected or likely to be affected if the procedure laid down in this sub-rule is followed, then the sum payable to such institution under sub-sections (1) and (2) of section 38, may be deposited in the civil court having jurisdiction."

The motion was put and carried.

9. Hon. Thiru K.A. Mathialagan, Minister for Finance, moved the following motion on 27th August 1969:-

"That the following amendment to the Madras Land Reforms (Disposal of Surplus Land) Rules, 1965, published with Revenue Department Notification S.R.O. No.A.1240 of 1965, dated the 25th November, at pages 1284-1296 of Part V of the Fort St. George Gazette, dated the 1st December 1965, as subsequently amended which it is proposed to issue under sub-section (1) of section 94 of the Madras Land Reforms (Fixation of Ceiling on Land) Act, 1961 (Madras Act 58 of 1961), be approved as required by the proviso to the said sub-section."

The motion was put and carried.

10. On 28th August 1969, Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That under Rule 22 of the Legislative Assembly Rules, the question hour be suspended and other items in the Agenda be taken up for consideration."

The motion was put and carried.

11. On the same day, Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That Rule 23 of the Legislative Assembly Rules be suspended to give precedence to Government Business on Thursday, the 28th August 1969,"

The motion was put and carried.

12. On 11th September 1969, Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health, moved the following motion:-

"That Rule 23 (1) of the Madras Legislative Assembly Rules be suspended and The House transact Government Business for the Day."

The motion was put and carried.

13. On 12th September 1969, Hon. Thiru K. A. Mathialagan, Minister for Finance, moved the following motion:-

"That the report of the Commission of Inquiry on the Agrarian Labour problems of East Thanjavur district by Thiru Ganapathia Pillai be taken into consideration."

The above motion was discussed in the House on 12th and 13th September 1969 and put and carried on 13th September 1969.

14. Hon. Thiru V. R. Nedunchezhiyan, Minister for Education and Health moved the following motion under Rule 244 of the Madras Legislative Assembly Rules on 26th August, 11th September and 13th September 1969:-

"That sub-rule (3) of rule 41 of the Madras Legislative Assembly Rules, in so far as it requires that not more than two matters shall be raised under rule 41 at the same sitting be suspended."

The motion was put and carried.

The Tamil Nadu State Electricity Board Annual Financial Statement for 1969-70.

The discussion on the Annual Financial Statement for 1969-70 and the Supplementary Financial Statement for 1968-69 of the Tamil Nadu Electricity Board, initiated by Hon. Thiru O. P. Raman, Minister for Electricity, was taken up in the Assembly on 16th August, 17th August and 19th August 1969. Forty-eight members took part in the discussion. Hon. Minister for Electricity replied to the debate.

PRIVILEGE MATTERS

1. On 19th August 1969, Hon. Speaker announced to the House that in view of the regret published by the Editor of 'Navasakthi', in its issue, dated 26th March 1969, no further action was necessary on the privilege issue raised by Thiru M. Chinnaswamy on 24th March 1969.

2. On 23rd August 1969, Thiru Palanivel Rajan raised a matter of privilege against Thiru P. G. Karuthiruman, Leader of the Opposition and the Editor and Published of 'Navasakthi' in regard to the statement alleged to have been made by the Leader of the Opposition which was published in the 'Navasakthi' on 20th August 1969. The Hon. Speaker reserved his ruling after hearing the Leader of the Opposition and the Hon. Chief Minister. On 25th August 1969, Hon. Speaker ruled that no further action was necessary with regard to notice of breach of privilege against the Hon. Leader of the Opposition.

3. On 27th August 1969, Thiru T. Martin raised a matter of privilege in regard to an alleged incorrect statement made by Hon. Thirumathi Satyavanimuthu, Minister for Agriculture with intention to mislead the House. Hon. Speaker, after hearing the Hon. Minister for Agriculture, held that no prima facie case of breach of privilege had been made out.

4. On 12th September 1969, Thiru G. R. Edmund, Chairman, Committee of Privileges, presented the Report of the Committee on the case in regard to the matter of privilege against the Editor and Publisher of Tamil Daily 'Kaditham'.

5. On 13th September 1969, Thiru V. George, raised a matter of privilege against the Hon. Minister for Labour Thiru K. Vezhavendan and Editor of the daily 'Dinamalar'. The Hon. Speaker ruled that prima facie there was no case of breach of privilege against the Hon. Minister.

ELECTION TO THE SENATE OF THE MADURAI UNIVERSITY

On 23rd August 1969, the Hon. Speaker announced to the House that (1) Thiru P.K. Mookiah Thevar, (2) Thiru A. L. Subramanyam, (3) Thiru P. Malaichamy and (4) Thiru N. S. V. Chithan were declared duly elected to the Senate of the Madurai University to fill the vacancies of members who had retired on 7th August 1969.

PRESENTATION OF THE REPORT OF THE COMMITTEES

The following reports were presented to the House on the dates noted against each:-

<i>Serial Number.</i> (1)	<i>Report.</i> (2)	<i>Date of presentation.</i> (3)
1.	Report of the Select Committee on the Guladur Janmam Estates (Abolition and Conversion into Ryotwari) Bill, 1969 (L.A. Bill No.4 of 1969.)	23rd August 1969.
2.	Report of the Committee of Privileges on the case in regard to the matter of privilege against the Editor and Publisher of the Tamil Daily 'Kaditham'.	12th September 1969.

PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period under review, 206 papers were laid on the Table of the House details of which are given below:-

A. Statutory Rules Orders	138
B. Reports, Notifications and Other Papers	68

		206

The following are some of the important Reports laid on the table of the House on the dates noted against each:-

1. The Report of the Commission of Inquiry, Madras-Vettaikaranpudur Episode, July 1967 by Thiru S. R. Kaiwar, I.C.S. (13th December 1967.) 14th August 1969.
2. The Report of the Special Officer on Fire Accident in Madras City in 1967. 18th August 1969.
3. The Report of the Special Team of Police Officers on the Fire Accident in Madras City in 1968. 20th August 1969.

4. The Report of Commission of Inquiry on Agrarian Labour Problems of East Thanjavur district. 22nd August 1969.
5. The Report of Thiru B.S. Somasundaram, Commission of Inquiry, on the incidents that occurred in the City of Madras on the 25th and 26th March 1968 in the Students-Busmen clash. 27th August 1969.
6. The Report of Thiru S. Ganesan, Commission of Inquiry on the Shooting Incident which took place at Aravankadu, Nilgiris district on 1st March 1968. 27th August 1969.

C. D. NATARAJAN,
Secretary

APPENDIX - I**JOINT SELECT COMMITTEE ON THE TAMIL NADU PRACTITIONERS OF
HOMOROPATHY BILL, 1969 (L.A. BILL No.11 OF 1969)****Names of Members**

1. Hon. Thiru V. R. Nedunchezhiyan.
2. Hon. Thirumathi Satyavanimuthu.
3. Thiru M. Metha.
4. Thiru P. Jayaraman.
5. Thiru V. Gingee Munuswamy.
6. Thiru K. R. Govindan.
7. Thirumathi V. P. Palaniammal.
8. Thiru M. C. Balan.
9. Thiru T. P. Alagamuthu.
10. Thiru K. Vinayakam.
11. Thiru S. Ramalingam.
12. Thiru K. Ramamoorthi.
13. Thiru N.S.V. Chithan.
14. Thiru P. K. Mookiah Thevar.
15. Thiru M. Surendran.
16. Haji M. M. Peer Mohammed.
17. Thiru C. Govindarajan (Nellikuppam).
18. Thiru K. S. Abdul Wahab.
19. Thiru S. T. Adityan.
20. Thiru M. Ethirajulu.
21. Thirumathi Lakshmi Krishnamoorthi.
22. Thiru K. Rajaram.
23. Thiru T. K. Shanmugam.
24. Thiru T. K. Subbiah.
25. Thiru G. Swaminathan.

APPENDIX II

GOVERNMENT RESOLUTION

WHEREAS the citizens of India are engaged in the great experiment of democratic socialism;

AND WHEREAS the practice of democracy has to be nurtured in our country based on high principles, political and moral;

AND WHEREAS the people should be convinced that their representatives holding offices either as Members of the Legislature or as Ministers hold such offices for the public benefit only and not to benefit themselves either directly or indirectly;

AND WHEREAS it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of the Legislature and the Members;

AND WHEREAS for the purpose of achieving the above object, this House considers that Members of the Legislature including the Ministers and Presiding Officers of both the Houses should disclose their assets to the House concerned at regular intervals;

NOW, THEREFORE, THIS HOUSE resolves that the following provisions shall be observed by all the Members of the Legislative including the Ministers and Presiding Officers of both the Houses.

1. Periodical disclosure of assets of Members of the State Legislature.-Every member including Ministers and Presiding Officers of both the Houses shall-

(a) if he holds office as such on the date of this resolution, as soon as may be after such date; or

(b) if he is elected or nominated after such date, as soon as may be after such election or nomination; and

(c) thereafter, at intervals of every twelve months ending with the 31st day of March.. Submit to the House of which he is a member a return in the form appended of all properties owned, acquired or inherited by the member are held by him on lease are mortgage either in his own name or in the name of any member of his family, together with details of the means by which , are the source from which , such property was acquired or inherited.

2. Returns to be placed on the Table of the Legislature and to be public documents.- Every return submitted under paragraph 1 shall-

(1) as soon as possible after it is submitted, be placed on the table of both Houses of the Legislature; and

(2) be deemed to be a public document and the authority to whom the return is submitted may, subject to such conditions (including payment of fees) as may be prescribed by such authority, give to any person on demand a copy of such return.

(3) Retrospective effect of the resolution.- This resolution shall be deemed to have been passed by both the Houses and to have come into force on the 6th March 1967:

Provided that the returns due on the 30th April 1967 and the 30th April 1968 shall be submitted along with the return due on the 30th April 1969 on or before the 30th September 1969.

(4) This House further resolves that the Government of India may be requested to bring forward legislation incorporating the contents of this resolution.

THE FORM
(See paragraph 1)

Return of assets of member of the Legislative Assembly/Legislative Council of
Minister/Speaker/Chairman as on the 31st March

Name of member or Minister/Speaker/Chairman

Date of election or nomination

ASSETS OF THE MEMBER:-

- | | | |
|--|---|---|
| (1) Immovable properly | : | |
| (2) Business interests | : | |
| (a) Shares | : | |
| (b) Stock | : | |
| (c) Scrip | : | |
| (d) Partnership | : | |
| (e) Debentures and securities | : | |
| (3) Other interests | : | |
| Bank accounts | : | |
| (4) (a) Jewellery | : | |
| (b) Gold | : | Where the aggregate value of
all the three items exceeds
Rs.10,000. |
| (c) Precious stones | : | |
| (5) Movable (including motor vehicles) where the
aggregate value exceeds Rs.10,000. | : | |
| (6) Details of Trusts with which the Member
has any connection. | : | |
| (7) Remarks, if any, of the Member
Assets of the members of the family. | : | |

(1) Immovable property	:
(2) Business interests-	:
(a) Shares	:
(b) Stock	:
(c) Scrip	:
(d) partnership	:
(e) Debentures and securities	:
(3) Other interests	:
Bank accounts	:
(4) (a) Jewellery 	:
(b) Gold 	: Where the aggregate value of the all the three items exceeds Rs.10,000.
(c) Precious stones 	:
(5) Movables (including motor vehicles) where the aggregate value exceeds Rs.10,000.	:
(6) Details of Trusts with which the Member of the family has any connection.	:
(7) Remarks, if any, of the Member	:

(i) Member of family means any person related, whether by blood or marriage, to a Member of the Legislature or to his wife or her husband and wholly dependent on the Member of the Legislature.

(ii) "Immovable property" includes land and buildings.

(iii) Any Member may give a short note explaining the nature of acquisition of the assets in the column relating to Remarks.

(iv) If the Member so chooses, he may also explain the liabilities incurred by him and by his family members in the column relating to Remarks.

Procedure for furnishing the return-

(1) Every Member shall fill up this form furnishing information for the period ending 31st March.

(2) The Member shall after filling it send it to the Secretary to the House concerned on or before 30th April every year.

(3) The Secretary to the House concerned on receipt of the same shall cause it to be placed on the table of the House.

DECLARATION.

I, declare that to the best of my knowledge and belief, the information furnished in the above return is true and complete.

Place:

Date:

Signature.
